

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 142 of 2015 in  
DFR No. 305 of 2015**

**Dated: 14<sup>th</sup> August, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Tamilnadu Generation & Distribution Corp. Ltd. & Ors.**

**....Appellant (s)**

**Versus**

**M/s B&G Solar Pvt. Ltd. & Anr.**

**... Respondent (s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R-1

**ORDER**

**IA No. 142 of 2015  
(Appl. for condonation of delay)**

There is 100 days delay in filing the Appeal against the Order dated 15.09.2015 in DRP No. 6 of 2013 passed by the Tamil Nadu Electricity Regulatory Commission.

Additional affidavit is filed by A. Subramanian, Chief Engineer, Non Conventional Energy Sources, Tamil Nadu Generation and Distribution Corporation Limited, Chennai

explaining the delay. Having gone through the explanation offered in the affidavit, it appears to us that the delay is caused due to the official procedure. Undoubtedly, the applicants/appellants could have cut down the procedure. But having regard to the explanation offered and the issues involved, we are of the opinion that the delay deserves to be condoned on the condition that the Applicants/Appellants pays an amount of Rs. 25,000/- to a charitable organization, namely, "**SAI DEEP DR. RUHI FOUNDATION, A/c No. 952663443, A-508, SECTOR 19, NOIDA -201301**" within four weeks. On such deposit being made, the delay shall stand condoned. The Application is disposed of.

On receipt of compliance report from the Applicants/Appellants, registry is directed to number the Appeal and list it for admission on **14.09.2015.**

(T. Munikrishnaiah)  
Technical Member

(Justice Ranjana P. Desai)  
Chairperson

Ts/vg